

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Allahabad this the 16th day of October 2000.

Original Application no. 342 of 2000.

Hon'ble Mr. S.K.I. Naqvi, Judicial Member.

Umesh Kumar Srivastava,
S/o Late Kishori Lal,
R/o Mohalla- Khalepura near Pani Tanky Post
Hamirpur District Hamirpur.

... Applicant

C/A Shri B.N. Singh Sri L.M. Singh

Versus

1. Union of India through the Director General,
Postal Services, New Delhi.
2. Chief Post Master General, U.P. Circle,
Lucknow.
3. Superintendent of Post Offices, Banda Disision,
Banda.

.. Respondents

C/rs Sri J.N. Sharma

SCC

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O R D E R (Oral)

Hon'ble Mr. S.K.I. Naqvi, Member-J.

The applicant has come up through this O.A. impugning order dated 08.01.99, copy of which has been annexed as annexure A-12 to the O.A., through which the application of the applicant for appointment on compassionate ground has been refused mainly on the ground that the father of the applicant namely Shri Kishori Lal, on whose death the applicant is claiming compassionate appointment, died after obtaining invalid retirement, one year prior to due date of retirement, and also that there is no visible liability to the family, and that the family of the deceased employee got sufficient terminal benefits and having income from monthly pension. This order has been assailed mainly on the ground that it is not in accordance with the actual facts and the rules in this regard, and also on the ground that it is very cryptic, non speaking order and, therefore, cannot be sustained. Learned counsel for the respondents submits that the CA is yet to come on record wherein the facts and circumstances, which led to impugned, may be explained.

2. Considering the arguments placed from either side, I find that the impugned order is not well reasoned and detailed. Reasons cannot be supplemented to it through pleadings and, therefore, it cannot be sustained.

S. C. -

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3. It is not in dispute that the representation of the applicant moved on 22.06.99 is still pending with the respondents and has not been disposed of so far.

4. For the above I find it a fit matter in which the competent authority in respondents establishment is directed to decide the pending representations copy of which has been annexed as annexure A-8, within 4 months from the date of communication of this order and to pass appropriate, detailed and speaking order. The respondents are directed accordingly.

5. The O.A. is disposed of at admission stage.
No order as to costs.

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Member-J

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